

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

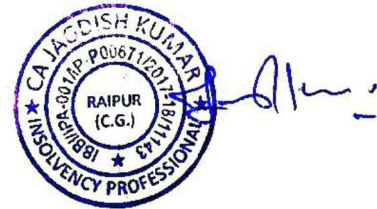
FOR THE ATTENTION OF THE CREDITORS OF GOKUL SUGAR INDUSTRIES LIMITED

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                                                                        |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | <b>GOKUL SUGAR INDUSTRIES LIMITED</b>                                                                                                                                                  |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 17/04/2008                                                                                                                                                                             |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | RoC-Pune                                                                                                                                                                               |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U15424PN2008PLC140027                                                                                                                                                                  |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | DATTA NAGAR AT AND POST DHOTRI TALUKA, SOLAPUR, MAHARASHTRA 413258                                                                                                                     |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | <b>18/02/2022</b> (Copy of the order uploaded on NCLT website on 26/02/2022)                                                                                                           |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | 17/08/2022                                                                                                                                                                             |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Mr. Jagdish Kumar<br>IBBI/IPA-001/IP-P00671/2017-2018/11143                                                                                                                            |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | <b>Address:</b> B56, Wallfort City, Bhatagaon, Ring Road No.1, Raipur, Chhattisgarh, 492001<br><b>Email Id:</b> <a href="mailto:jkparulkar.ip@gmail.com">jkparulkar.ip@gmail.com</a>   |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | <b>Address:</b> B56, Wallfort City, Bhatagaon, Ring Road No.1, Raipur, Chhattisgarh, 492001<br><b>Email Id:</b> <a href="mailto:cirpgokulsugar@gmail.com">cirpgokulsugar@gmail.com</a> |
| 11.                  | Last date for submission of claims                                                                                                    | <b>12/03/2022</b> (being 14 days from the date of receipt of order)                                                                                                                    |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Not Applicable                                                                                                                                                                         |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable                                                                                                                                                                         |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | Web link:<br><a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a>                                                                               |

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the Gokul Sugar Industries Limited on 18/02/2022 (copy of the order received on 26/02/2022).

The creditors of Gokul Sugar Industries Limited, are hereby called upon to submit their claims with proof on or before 12/03/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.



Jagdish Kumar Parulkar  
Interim Resolution Professional  
Gokul Sugar Industries Limited  
IBBI/IPA-001/IP-P00671/2017-2018/11143

Date: 27.02.2022  
Place: Raipur